

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-267(PB)/2017

IN THE MATTER OF:

Gac Logistics Pvt. Ltd.Petitioner
v.
Al Nafees Frozen Foods Exports Pvt. Ltd.Respondent

SECTION : UNDER SECTION 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on 16.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

R. VARADHARAJAN
Hon'ble Member (J)

For the Petitioner(s) : Shri Krishnendu Datta, Advocate
Shri Shantanu Prashar, Advocate

For the Respondent(s) : Ms. Gaurika Sharma, Advocate

ORDER

Learned counsel for the respondent prays for some time to file reply to the petition.

Let the reply be filed within two weeks with a copy in advance to the learned counsel for the petitioner. Rejoinder, if any, be filed within a week thereafter with a copy in advance to the other side.

List for further consideration on 12.09.2017.

Sd/-
(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

Sd/-
(R. VARADHARAJAN)
(MEMBER JUDICIAL)

16.08.2017
Vineet